

ITEM NO.1502
[For Judgment]

COURT NO.4

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).7963/2023

(Arising out of impugned final judgment and order dated 23-08-2022 in RFA No.13554/2018 passed by the High Court Of Punjab & Haryana At Chandigarh)

HORRMAL (DECEASED) THROUGH HIS LRS AND ORS.

Petitioner(s)

VERSUS

STATE OF HARYANA AND ORS.

Respondent(s)

([HEARD BY: HON. SURYA KANT AND HON. K.V. VISWANATHAN, JJ.]
IA No. 65626/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(C) No. 15090-15091/2023 (IV-B)

SLP(C) No. 15089/2023 (IV-B)

SLP(C) No. 9187-9191/2023 (IV-B)
(IA No. 69887/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 7111-7114/2023 (IV-B)

SLP(C) No. 9185-9186/2023 (IV-B)

SLP(C) No. 15082-15088/2023 (IV-B)
(IA No. 120914/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 7115-7121/2023 (IV-B)

SLP(C) No. 10896-10905/2023 (IV-B)
(IA No. 84787/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 15081/2023 (IV-B)

SLP(C) No. 11052/2023 (IV-B)
(IA No. 91553/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 9184/2023 (IV-B)
(IA No. 70434/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED

JUDGMENT)

**SLP(C) No. 9176-9182/2023 (IV-B)
(IA No. 64337/2023 - EXEMPTION FROM FILING O.T.)**

**SLP(C) No. 9183/2023 (IV-B)
(IA No. 67382/2023 - EXEMPTION FROM FILING O.T.)**

**SLP(C) No. 4876/2023 (IV-B)
(IA No. 50392/2023 - EXEMPTION FROM FILING O.T.)**

**SLP(C) No. 16148/2023 (IV-B)
(IA No.95166/2023-CONDONATION OF DELAY IN FILING)**

SLP(C) No. 15095/2023 (IV-B)

**SLP(C) No. 15093-15094/2023 (IV-B)
(IA No. 113154/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)**

**SLP(C) No. 19163/2023 (IV-B)
(IA No. 161151/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)**

**SLP(C) No. 19127/2023 (IV-B)
(IA No. 159085/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)**

**SLP(C) No. 16147/2023 (IV-B)
(FOR ADMISSION and IA No.134349/2023-CONDONATION OF DELAY IN
REFILING/CURING THE DEFECTS)**

SLP(C) No. 19126/2023 (IV-B)

SLP(C) No. 17847/2023 (IV-B)

SLP(C) No. 12218-12219/2023 (IV-B)

**SLP(C) No. 19996/2023 (IV-B)
(IA No. 174780/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)**

**SLP(C) No. 20619/2023 (IV-B)
(IA No. 175407/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)**

**SLP(C) No. 16146/2023 (IV-B)
(FOR ADMISSION and IA No.134445/2023-CONDONATION OF DELAY IN
REFILING/CURING THE DEFECTS)**

**SLP(C) No. 19130/2023 (IV-B)
(IA No. 161006/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED**

JUDGMENT)

SLP(C) No. 19995/2023 (IV-B)

SLP(C) No.16142-16145/2023 (IV-B)

(IA No.122035/2023-CONDONATION OF DELAY IN FILING and IA No.122032/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.122025/2023-APPLICATION FOR SUBSTITUTION and IA No.122037/2023-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS and IA No.122030/2023-APPLICATION FOR CONDONATION OF DELAY IN FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT and IA No.122027/2023-APPLICATION FOR ABATEMENT)

SLP(C) No. 9714-9715/2023 (IV-B)

(IA No. 79136/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 15079-15080/2023 (IV-B)

(IA No. 119946/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 9454/2023 (IV-B)

(IA No. 78344/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 16149/2023 (IV-B)

(IA No.111061/2023-CONDONATION OF DELAY IN FILING and IA No.111062/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.111060/2023-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

SLP(C) No.16141/2023 (IV-B)

(IA No.95055/2023-CONDONATION OF DELAY IN FILING)

Diary No(s).31546/2023 (IV-B)

(IA No.37025/2024-CONDONATION OF DELAY IN FILING and IA No.37028/2024-EXEMPTION FROM FILING O.T. and IA No.37030/2024-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 31567/2023 (IV-B)

(FOR ADMISSION and I.R. and IA No.35488/2024-CONDONATION OF DELAY IN FILING and IA No.35504/2024-APPLICATION FOR SUBSTITUTION and IA No.35513/2024-SETTING ASIDE AN ABATEMENT and IA No.35493/2024-EXEMPTION FROM FILING O.T. and IA No.35496/2024-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS and IA No.35519/2024-APPLICATION FOR CONDONATION OF DELAY IN FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT)

SLP(C) No.20560/2023 (IV-B)

(IA No. 177932/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 38885/2023 (IV-B)
(IA No.224235/2023-CONDONATION OF DELAY IN FILING and IA No.224247/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 48155/2023 (IV-B)
(FOR ADMISSION and I.R. and IA No.19929/2024-CONDONATION OF DELAY IN FILING and IA No.19930/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.19932/2024-APPLICATION FOR SUBSTITUTION and IA No.19936/2024-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS and IA No.19935/2024-APPLICATION FOR CONDONATION OF DELAY IN FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT and IA No.19933/2024-APPLICATION FOR ABATEMENT)

Diary No(s). 52730/2023 (IV-B)
(IA No.34461/2024-CONDONATION OF DELAY IN FILING and IA No.34460/2024-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

SLP(C) No. 21685-21686/2022 (IV-B)
(IA No. 184806/2022 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 23820-23821/2022 (IV-B)

SLP(C) No. 19128-19129/2023 (IV-B)

SLP(C) No. 22476-22477/2022 (IV-B)
(IA No. 189922/2022 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 1066-1067/2023 (IV-B)

SLP(C) No. 1070-1071/2023 (IV-B)

SLP(C) No. 6711/2023 (IV-B)

SLP(C) No. 19125/2023 (IV-B)
(IA No. 159161/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 1068-1069/2023 (IV-B)

SLP(C) No. 617-618/2023 (IV-B)
(IA No. 203290/2022 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 46-52/2023 (IV-B)

SLP(C) No. 24189-24190/2022 (IV-B)

SLP(C) No. 608/2023 (IV-B)
(IA No. 196903/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 24109-24110/2022 (IV-B)

SLP(C) No. 612-613/2023 (IV-B)

(IA No. 203861/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 203860/2022 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 24167-24168/2022 (IV-B)

SLP(C) No. 1712/2023 (IV-B)

(IA No. 769/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 767/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 21832-21833/2022 (IV-B)

(IA No. 186272/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 23874-23875/2022 (IV-B)

(IA No. 190954/2022 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 4936-4942/2023 (IV-B)

SLP(C) No. 5169-5172/2023 (IV-B)

SLP(C) No. 24024-24046/2022 (IV-B)

SLP(C) No. 23835-23864/2022 (IV-B)

(IA No. 183244/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 23868-23871/2022 (IV-B)

(IA No. 182984/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 2584-2585/2023 (IV-B)

(IA No. 13782/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 615-616/2023 (IV-B)

(IA No. 203040/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 203039/2022 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 23659-23662/2022 (IV-B)

SLP(C) No. 4548-4549/2023 (IV-B)

(IA No. 204443/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 204444/2022 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 4547/2023 (IV-B)

SLP(C) No. 3130-3131/2023 (IV-B)

(IA No. 2935/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 1984-1985/2023 (IV-B)
(IA No. 4417/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 4416/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 1974-1975/2023 (IV-B)
(IA No. 3139/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 4944/2023 (IV-B)
(IA No. 42285/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

SLP(C) No. 1991-1992/2023 (IV-B)

SLP(C) No. 3163-3164/2023 (IV-B)
(IA No. 19002/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 2578-2579/2023 (IV-B)

SLP(C) No. 3155-3156/2023 (IV-B)
(IA No. 24057/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 4546/2023 (IV-B)

SLP(C) No. 1977-1978/2023 (IV-B)
(IA No. 9062/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 9060/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 3136-3142/2023 (IV-B)
(IA No. 20971/2023 - DELETING THE NAME OF PETITIONER/RESPONDENT)

SLP(C) No. 1710-1711/2023 (IV-B)
(IA No. 1222/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 1224/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 5594-5595/2023 (IV-B)

SLP(C) No. 1968-1969/2023 (IV-B)
(IA No. 5577/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 5574/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 2586-2587/2023 (IV-B)

SLP(C) No. 1979-1980/2023 (IV-B)
(IA No. 3728/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 1981-1982/2023 (IV-B)
(IA No. 2592/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 2581/2023 (IV-B)

Date : 21-10-2024 These matters were called on for pronouncement of
judgment.

For Petitioner(s) Mr. Tishampati Sen, Adv.
Ms. Riddhi Sancheti, AOR
Mr. Anurag Anand, Adv.
Mr. Mukul Kulhari, Adv.

Ms. Rakhi Ray, AOR

Mr. Ajay Gupta, Adv.
Mr. Ashok Anand, AOR
Mr. Bipin Bihari Singh, Adv.

Mr. Raunaq Dalal, Adv.
Mr. Surjo Seth, Adv.
Mr. Deepkaran Dalal, AOR

Mr. A. Venayagam Balan, AOR
Mr. Gaurav Pal, Adv.
Mr. Puneet Thakur, Adv.

Mr. Dipak Kumar Jena, AOR
Mr. Prasanna Kumar Pahari, Adv.
Mr. R.K. Poswal, Adv.
Mr. Pradeep Kumar Verma, Adv.
Mr. Ashutosh Kumar Singh, Adv.

Mr. Siddharth Mittal, AOR
Mr. Abhijee Varshney, Adv.
Mr. Deepak Agarwal, Adv.
Mr. Darshan Sejwal, Adv.
Mr. Sumit K Sharma, Adv.
Mr. Prabhat Kumar, Adv.
Mrs. Shilpa G Mittal, Adv.

Mr. Devesh Pratap Singh, AOR
Mr. Narender Singh Dalal, Adv.
Mr. Anshuman Nayak, Adv.
Mr. Rahul Kulhare, Adv.
Mr. Nidhi Dalal, Adv.
Mr. Alok Kumar, Adv.
Ms. Rachana Dalal, Adv.
Ms. Sweta Kadyan, Adv.
Mr. Md. Faizan Danish, Adv.
Mr. Silpi S. Swain, Adv.
Mr. Abhishek Kumar, Adv.
Mr. Sanjay Tyagi, Adv.
Mrs. Ankita Pandey, Adv.
Mr. Sharad Mrinal, Adv.
Mr. Imtiaz Ahmed, Adv.
Mr. Chandan Mishra, Adv.
Mr. Baibhaw Gahlaut, Adv.
Mrs. Minati Senapati, Adv.

Ms. Sai Suman, Adv.
Mr. Krishan Maurya, Adv.
Mr. Gagan Singh Parmar, Adv.
Mr. Raja Panda, Adv.

Mr. S.K. Pabbi, Adv.
Ms. Disha Singh, Adv.
Mr. Shivendu Gaur, Adv.
Ms. Nidhi Sharma, Adv.
Mr. Ajay Kumar Singh, AOR

Mr. Somvir Singh Deswal, Adv.
Mr. Manoj Kumar, Adv.
Mr. Abhishek Deswal, Adv.
Mr. Nischal Kumar Neeraj, AOR

Mr. Davesh Bhatia, AOR

Mr. Pardeep Dahiya, Adv.
Ms. Mahima Benipuri, Adv.
Mr. Deepak Goel, AOR
Ms. Alka Goyal, Adv.
Ms. Archana Preeti Gupta, Adv.
Mr. Aditya Goyal, Adv.

Mr. Jitesh Malik, Adv.
Mr. Jation Hooda, Adv.
Ms. Anisha Dahiya, Adv.
Mr. Abhaya Nath Das, Adv.
Mr. B C Bhatt, Adv.
Ms. Monica Goel, Adv.
Mr. Satish Kumar, AOR

Mr. Rakesh Dahiya, AOR
Mr. Aakash Dahiya, Adv.
Mr. Aditya Dahiya, Adv.
Mr. Vikram Gulia, Adv.
Mr. Rishabh Sharma, Adv.
Mr. R N Mahlawat, Adv.

Mr. Aditya Singh, AOR
Mr. Shubham Singh, Adv.
Mr. Kamal Kishor, Adv.
Mr. Aditya Kumar, Adv.

Mr. Gagan Gupta, Sr. Adv.
Mr. Ananta Prasad Mishra, AOR

For Respondent(s)

Mr. Vikramjit Banerjee, A.S.G.
Mr. Samar Vijay Singh, AOR
Mr. Keshav Mittal, Adv.
Ms. Sabarni Som, Adv.

Mr. Fateh Singh, Adv.
Mr. Amit Ojha, Adv.

Mr. R.K. Sharma, Adv.
Mr. Rajeev Kumar Gupta, Adv.
Mr. Parminder Singh Bhullar, AOR

1. Hon'ble Mr. Justice Surya Kant pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice K.V. Viswanathan.
2. Applications for substitution are allowed after condoning the delay and setting aside the abatement.
3. Application(s) for deletion is allowed.
4. Delay condoned.
5. Leave granted.
6. The appeals are allowed in terms of the signed reportable judgment.
7. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR

(signed reportable judgment is placed on the file)